

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 77 of 2026

**In the Matter of:**

Smt. Gosiya Khatoon

.....Applicant

Versus

State of Haryana & Ors

.....Respondent(s)

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**Filed Through:**

Date: 04.05.2026



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**In the matter of:**

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**Report of Joint Committee in Compliance of Order dated 09.02.2026**

1. Smt Gosia Khatoon had sent the present letter petition by post on 27.10.2025, which was treated and registered as Original Application No. 77 of 2026 in exercise of suo moto jurisdiction by the Hon'ble Tribunal.
2. That the Hon'ble NGT vide order dated 09.02.2026 constituted a Joint committee comprising of representatives of HSPCB and District Magistrate, Nuh and directed the committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with law.
3. That in compliance of above directions, a meeting was convened under the chairmanship of the Deputy Commissioner, Nuh on 16.03.2026. It was informed that Complainant/Petitioner had to appear before P&H High Court in CWP No.14604/2024 (Irshad Ali Vs St of Haryana), so she was unable to attend meeting. Accordingly, same was postponed. Minutes of meeting dated 16.03.2026 is enclosed herewith as **Annexure-R/1**.
4. That meeting was held on 24.03.2026 chairmanship of the Deputy Commissioner, Nuh and in the presence of representative of HSPCB, representative of CMO-Nuh, BDPO, Complainant/petitioner and representative of respondent unit. In meeting, it was decided that surprise inspection of the unit would be conducted by joint committee at a time convenient for the complainant. Minutes of meeting dated 24.03.2026 is enclosed herewith as **Annexure-R/2**.
5. That, in compliance of the orders passed by this Hon'ble Tribunal, a Joint Committee of the Regional Officer, HSPCB, Nuh, the AEE, HSPCB, Nuh and the DDPO, Nuh (representative of District Magistrate, Nuh) inspected the site of the unit, M/s AOV Agro Foods Pvt Ltd, on 25.03.2026 along with the authorized representative of applicant and the representatives of project

proponent. Copy of spot inspection report dated 25.03.2026 is enclosed as **Annexure-R/3**.

6. The unit M/s AOV Agro Foods Private Limited, Village Tapkan, Tehsil and District Nuh, Haryana is a slaughter house which obtained Consent to Establish from HSPCB in 2014 on 14.10.2014, Trial CTO under Air & Water Act on 21/10/2015. The unit further obtained CTO on 01/03/2016 valid upto 30.09.2016. Presently, unit is having Consent to Operate granted on 13/01/2026 valid upto 30.09.2028. Copy of CTE dated 14.10.2014 is enclosed as **Annexure-R/4**, Copy of Trial CTO dated 21.10.2015 is enclosed as **Annexure-R/5 (Colly)**. Copy of CTO dated 01/03/2016 is enclosed as **Annexure-R/6 (Colly)**. Copy of Latest CTO dated 13.01.2026 is enclosed as **Annexure-R/7**.

7. The Manufacturing Process of the industry is as below:-

**Reception and Lairage** - Animals i.e. sheep and goat are received and kept in holding areas (lairage) for 24 hours for rest, inspection and preparation before slaughter.

**Slaughtering and Bleeding** - Animals are slaughtered which is followed by bleeding.

**Dressing** - This stage involves removal of external parts such as head, hooves, horns, and skin/hide, along with trimming of the carcass to prepare it for further processing

**Evisceration** - Internal organs are removed and segregated into edible and inedible offal. Edible organs are cleaned and utilized, while inedible parts are sent for further processing in rendering plant.

**Washing and Final Carcass Preparation** - The carcass is thoroughly washed and cleaned hygiene before being dispatched or further processed.

**Processing of By-products in Rendering plant** – The inedible offal, tissue, meat trimmings, etc is processed in Rendering plant to produce meat bone meal as poultry feed supplement.

8. The details of Effluent Treatment plant installed by the unit is as below:-

The unit has provided Effluent Treatment Plant (ETP) of treatment capacity 750 KLD for treatment of industrial wastewater generated from the processes, consisting of collection tank, solid separator, equalization tank, chemical dosing system with use of chemicals like alum, lime and polyelectrolyte, Primary clarifier, Aerobic biological reactor stage 1, Secondary clarifier stage 1, Aerobic biological

reactor stage 2, Secondary clarifier stage 2, Dual media filter (DMF), Activated carbon filter (ACF), chlorination and final treated effluent collection tank. Further, the treated effluent is used for washing of Lairage, rendering area, hide room, internal roads, for horticulture and for irrigation in plantation area.

9. The Particulars, statutory compliances by industry and finding of the Joint Committee with respect to the allegations of the applicant are as below:

Sr. No	Particulars	Details
1	CTE & CTO status from HSPCB	Unit has obtained CTE 14.10.2014 and latest CTO dated 13/01/2026 valid upto 30.09.2028.
2	Status regarding the Aravali Clearance	Aravali Clearance issued by the concerned Deputy Commissioner vide No. 10010 dated 18.09.2014
3	Status regarding clearance from DTP	Clearance issued from Senior Town Planner; Faridabad vide No. 738 dated 13.02.2013.
4	Status regarding clearance from Forest Department	Clearance issued vide No. 530-33 dated 05.09.2013
5	NOC/Permission from APEDA	Unit has obtained NOC from APEDA vide Registration No. APEDA/186, valid from 02.03.2026 to 20.12.2026
6	Status regarding clearance from FSSAI	Unit has obtained FSSAI license under FSS Act 2006 for Goat and Sheep vide No. 1001506400755 valid upto 20.12.2026 and for Poultry birds-chicken vide No. 10016064000910 valid upto 26.09.2026.
7	Raw materials	Sheep and Goats = 4000 Number/Day Chickens = 32000 Numbers/Day
8	Products and By-products	Sheep and Goat meat = 45 MTD Chicken meat = 45 MTD Ready to eat meat = 10 MTD
9	Animals Slaughtered (Quarterly Avg. Jan-March 2026)	Sheep and Goats = 1054 Number/Day Chickens = 24837 Numbers/Day
<b>Information pertaining Water consumption, Wastewater generation, treatment and disposal</b>		
10	Freshwater Source & Consumption (KLD)	Unit has installed 03 borewells of 12 HP for fresh water requirement and each provided with digital flow meters. Unit has obtained NOC from Haryana Water Resource Authority for 3 no of borewells/tubewells for total extraction of 450 m <sup>3</sup> /day, vide No. HWRA/NOC/IND/R/2025/2103 valid from 07.07.2025 to 06.07.2026.
11	Fresh water consumption (Quarterly Avg. Jan-March 2026)	326.7 KLD
12	Consented Wastewater generation & discharge (KLD)	Trade effluent = 660 KLD Domestic effluent = 8 KLD

13	Wastewater generation (Quarterly Avg. Jan-March 2026)	Trade effluent = 277.5 KLD Domestic effluent = 6.45 KLD
14	Mode of Treated trade effluent disposal	Unit has installed ETP of 750 KLD for treatment of trade effluent generated from the process. Further, 2 no of outlets are provided for reuse/recycle of treated effluent, i.e 1) Washing of floor within the unit premises and gardening area/green belt. 2) Irrigation in plantation area (1.2 acre approx.) with karnal technology and Fish-ponds (1.1 acre approx.). 3) Irrigation in agricultural field (5.15 acre approx.) Unit has installed STP of 45 KLD capacity for treatment of domestic effluent generated from the premises and treated effluent from STP is taken at ETP inlet.
15	Disposal of Wastewater (Quarterly Avg. Jan-March 2026)	Treated effluent is reused in following activities: - Road wash, cleaning of Lairage/Hide area/Rendering area = 93.1 KLD Plantation trenches = 29.3 KLD Agriculture (from fish pond) = 154.6 KLD
<b>Information pertaining to Air Emissions and control systems</b>		
17	Source of Air Pollution, details of fuel and status of APCDs	Two nos. of boilers 3 TPH and 1.5 TPH capacity are installed in the unit and attached to a common stack of 30 metres height Biomass Briquette is being used as Fuel in the boilers Details of APCD: Multicyclone and Bagfilter
18	Details of Fuel Consumption (Quarterly Avg. Jan-March 2026)	Biomass Briquette is being used as Fuel in the boilers = 5.42 Tonnes per Day HSD is being used in DG sets = 200 KL/Day
19	Details of Air Pollution Control Systems	Provided Multicyclone and Bagfilter before common stack to 3 TPH & 1.5 TPH Boilers Provided RECD on 600 KVA & 62.5 KVA DG set
20	Status of Rendering plant & Odour Control Measures	Unit has provided Rendering plant of 25 MTD capacity and has provided Bio-filter to control odour from the Rendering plant. Further, unit has provided 5 no. of spray fogger machines at susceptible locations for control of odour within the premises and 3 nos. of small fogger machines within the rendering plant.
<b>Information pertaining to Hazardous Waste and Solid Waste</b>		
21	Status of Solid Waste Generation and Management	Type 1 Waste Generation = 0.75 Tonnes per Day Type 2 Waste Generation = 1 Tonnes per Day Type I Waste – Provided Composting machine (400 Kg/Day). Further, dung & ingesta is used for making briquettes in-house. Type II – All inedible offal, tissue, meat trimmings etc is processed in Rendering plant. General Solid Waste- Provided dustbins for collection and segregation of general solid waste from premises.

22	Status of disposal of Hazardous waste, i.e used oil from DG set	Unit has made agreement with the authorized TSDF, i.e GEPIL, Faridabad and authorized waste oil recycler i.e M/s Indian Petrochemicals, Village- Sikri, Ballabhgarh, Faridabad for the disposal of hazardous waste.
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Copy of drone view photograph of the unit with surrounding area is enclosed herewith as **Annexure-R/8**. Drone view photo of Plantation area adopting Karnal Technology, agricultural area, ponds is enclosed as **Annexure-R/9**. Separate drone view photo of Plantation area adopting Karnal Technology is enclosed as **Annexure-R/10**. Separate drone view photo of vacant land is enclosed as **Annexure-R/11**.

10. That during inspection, it was observed that: (i) No unscientific handling or disposal of waste was found. (ii) No illegal discharge of effluent was observed either within or outside the premises. (iii) No foul or objectionable odour was noticed in the surrounding area. That during inspection, any prima facie violation of environmental norms has not been observed.
11. That during the inspection, samples of treated effluent from ETP, Plantation trench & Fish pond, Ground water samples from 3 nos. of borewells within the premises of the unit, ground water samples from 2 different locations suggested by complainant outside the unit, in the village and air emissions from stack attached to Boilers were collected. Analysis results are presented below: -

**Table 1 - Results of ETP treated effluent from Outlet of ETP, Outlet in Karnal Plantation and Fish Pond.**

Sr. No	Parameter	Inlet of ETP	Outlet of ETP	Outlet in Karnal Plantation	Fish Pond	Prescribed limits
1	pH	6.48	7.33	7.50	7.22	6.5-8.5
2	Total Suspended Solid (mg/l)	490	31	39	35	50
3	B.O.D (3 Days at 27oC) (mg/l)	850	24	26	23	30
4	Chemical Oxygen Demand (mg/l)	3760	104	144	64	250
5	Oil & Grease (mg/l)	46.4	BDL	BDL	BDL	10
6	Fecal Coliform (MPN/100 ml)	--	70	79	84	--

**Table 2 - Results of Groundwater samples**

Sr No	Parameter	Borewell No.1	Borewell No.2	Borewell No.3	Borewell of Aas Mohd S/o Dawood	Borewell of Umar Mohd S/o Badruddin	Permissible Limit for drinking purpose (in the absence of alternate source)
1	pH	6.53	7.35	7.25	7.27	7.30	6.5-8.5
2	Conductivity	5020	6920	7610	4680	4670	-
3	Total Suspended Solids	5	5	5	6	6	-
4	Total Dissolved Solids	2760	3810	4180	2570	2510	2000
5	Biological Oxygen Demand	BDL (DL=2)	BDL (DL=2)	BDL (DL=2)	BDL (DL=2)	BDL (DL=2)	-
6	Chemical Oxygen Demand	BDL (DL=4)	BDL (DL=4)	BDL (DL=4)	BDL (DL=4)	BDL (DL=4)	-
7	Oil & Grease	BDL (DL=4)	BDL (DL=4)	BDL (DL=4)	BDL (DL=4)	BDL (DL=4)	-
8	Alkalinity	256	444	277.7	324	346	600
9	Chloride	1177.1	1751.9	1901.9	1152.1	1052.1	1000
10	Calcium	218.4	257.1	363.1	264.5	342.6	200
11	Magnesium	172.5	179.8	211.4	182.2	171.3	100
12	Total Hardness	1540	1465	1820	1545	1425	600
13	Nitrate	8.4	8.5	8.4	9.2	9.0	45
14	Iron	BDL (DL=0.007)	BDL (DL=0.007)	BDL (DL=0.007)	BDL (DL=0.007)	BDL (DL=0.007)	0.3
15	Nickel	BDL (DL=0.015)	BDL (DL=0.015)	BDL (DL=0.015)	BDL (DL=0.015)	BDL (DL=0.015)	0.02
16	Zinc	0.56	ND	ND	ND	ND	15
17	Sulphate	228	140	176	126	178	400
18	Ammonical Nitrogen	ND	ND	ND	ND	ND	0.5
19	Hexavalent Chromium	ND	ND	ND	ND	ND	-
20	Phenolic Compounds	ND	ND	ND	ND	ND	0.002
21	Total Chromium	BDL (DL=0.007)	BDL (DL=0.007)	BDL (DL=0.007)	BDL (DL=0.007)	BDL (DL=0.007)	0.005
22	Fecal Coliform	ND	ND	ND	ND	ND	Nil
23	Total Coliform	ND	ND	ND	ND	ND	Nil

12. That the CMO Nuh has submitted that Health Department has analysed the details of causes of deaths of persons, as per the list supplied by the applicant/complainant, no correlation has been found between alleged deaths and operations of the unit. The aforesaid report dated 30.03.2026 is annexed herewith as **Annexure R/12**.
13. That the issue relating to Gram Panchayat road and pollution relates issues is pending before the Hon'ble High Court vide CWP No. 14604 of 2024 titled as Irshad Ali vs State of Haryana & Ors & CWP No. 29916 of 2025 titled as Maisa vs State of Haryana. The next date in both cases is 24.08.2026. Copy of order dated 09.03.2026 is enclosed herewith as **Annexure R/13**.


**CONCLUSION -**

The unit found operating with valid statutory permissions, along with other requisite clearances from competent authorities. Further, during inspection, no evidence of illegal discharge of untreated effluent, improper handling of solid or hazardous waste, or violation of prescribed environmental norms was observed. The analysis of treated effluent samples is found within the prescribed discharge standards. Further, groundwater quality analysis from borewells within and outside the premises shows some parameters such as hardness, chloride, calcium, magnesium more than prescribed values but same appears due to the geogenic conditions in the District Nuh rather attributable to the unit's operations. Based on the inspection of the committee, no prima facie violation of environmental laws has been established against the unit at the time of inspection.

**Recommendations:**

Certain recommendations have been given to the unit for improvement: -

1. Regular cleaning of ponds to prevent nutrient formation and algal growth.
2. Additional plantation/greening may be done in the vacant space within the premises.

  
Manish Yadav, AEE  
HSPCB, Nuh Region

  
Ramniwas Sharma, RO  
HSPCB, Nuh Region

  
Narender Sarwan, DDPO  
Nuh

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Proceedings of the meeting held on 16.03.2026 at 11:00 AM under the Chairmanship of Worthy Deputy Commissioner, Nuh in the matter of NGT OA No. 77/2026 titled as Smt. Gosiya Khatoon Vs State of Haryana & Ors.

A meeting was convened under the chairmanship of the Deputy Commissioner, Nuh as per decision taken in the previous meeting held on 12.03.2026 in this matter. The following officers and representatives of industry attended the meeting.

1. Smt. Ankita, SDM Nuh
2. Sh. Narinder Sarwan, DDPO, Nuh
3. Sh. Ramniwas, Regional Officer, HSPCB, Nuh
4. Dr. Praveen Kumar, representative of Chief Medical Officer (CMO), Nuh
5. Sh. Manish Yadav, AEE, HSPCB Nuh
6. Sh. Sanjeev Kumar & Sh. Alok Awanish (M/s AOV Agro Industries Pvt. Ltd., Village-Tapkan, Nuh)

The DDPO, Nuh apprised the Deputy Commissioner, that he has received a request in writing from the Complainant that a matter vide CWP No. No. 14604 of 2024 titled as Irshad Ali vs State of Haryana & Ors is pending before the Hon'ble Punjab & Haryana High Court, Chandigarh and he/she has to appear before Hon'ble Court, so he/she is unable to attend this meeting and also requested that meeting maybe fixed on some other date.

Accordingly, it was decided to conduct a meeting on 19.03.2026 at 3:00 PM at the same venue.

Regional Officer, Nuh Region

For approval please,

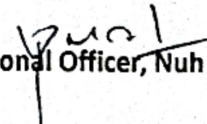
Worthy Deputy Commissioner, Nuh

Proceedings of the meeting held on 24.03.2026 at 11:00 AM under the Chairmanship of Worthy Deputy Commissioner, Nuh in the matter of NGT OA No. 77/2026 titled as Smt. Gosiya Khatoon Vs State of Haryana & Ors.

A meeting was convened on 24.03.2026 under the chairmanship of the Deputy Commissioner, Nuh as per decision taken in the previous meeting held on 19.03.2026 in this matter. The following officers, complainant and representatives of industry attended the meeting.

1. Sh. Narinder Sarwan, DDPO, Nuh
  2. Sh. Ramniwas, Regional Officer, HSPCB, Nuh
  3. Sh. Gaurav Bhati, representative of Chief Medical Officer (CMO), Nuh
  4. Sh. Ankti Yadav, BDPO, Nuh
  5. Sh. Manish Yadav, AEE, HSPCB Nuh
  6. Smt Gosia Khatoon, Complainant accompanied by Sh. Mohsin Umar
  7. Sh. Sanjeev Kumar & Sh. Alok Awanish (M/s AOV Agro Industries Pvt. Ltd., Village-Tapkan, Nuh)
- The Regional Officer, Nuh, welcomed the Chairman and all the members and briefed them on the decisions taken in the previous meetings held on 12.03.2026, 16.03.2026, and 19.03.2026.
  - The complainant submitted a list of deceased persons with illnesses in Village Tapkan without any other details such as dates/years or medical records.
  - The Deputy Commissioner asked the representative of the CMO to verify the details submitted by the complainant and submit their findings, along with correlation of deaths due to the operation of the said industry, if any.
  - It was further decided to conduct a surprise inspection of the unit by the joint committee at a time convenient for the complainant.

The meeting ended with a vote of thanks.

  
Regional Officer, Nuh Region

For approval please,



Worthy Deputy Commissioner, Nuh

# HARYANA STATE POLLUTION CONTROL BOARD

## SPOT INSPECTION REPORT OF THE INDUSTRIES

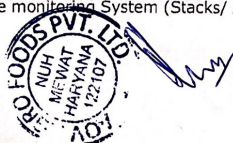
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### A General Information of unit

- 1 Name & Address of the unit : M/s ADV Agro Foods Pvt Ltd.  
Vill - Tapkan, Dist - Nuh
- 2 Email Id of the unit/ occupier : sanjeen@advgroup.in
- 3 Telephone Nos. : 9871644224, 9810944434
- 4 Fax Nos. : .....
- 5 Date & Time of Inspection : 25/03/2026
- 6 Category Unit :  Red /  Orange /  Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other
- 8 Size of unit based upon investment cost of Plant & Machinery : Large /  Medium / Small
- 9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Awnish Alok
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. Omprakash Arora
- 11 Detail of products /by product manufactured : Processed sheep & Goat meat = 45 TPD  
Chicken meat = 45 TPH Ready to eat meat = 10 TPD
- 12 Detail of Raw Material used (with quantity per annum) : Sheep & Goats = 4000 Nos/day  
Chickens = 32000 Nos/day
- 13 Manufacturing Process (in brief) : Slaughtering & processing of meat of sheep & Goat, chicken
- 14 Detail of Machinery installed involving polluting process: 1) Emission from Boilers, Rendering plant.  
2) Slaughtering process, 3) DG sets
- 15 Date of commissioning of unit : 21/10/2015
- 16 Status of Consent to Establish : obtained CTE
- 17 Status of Consent to Operate : obtained CRO, valid upto 30/09/2028
- 18 Status of Authorization under HWM Rules : renewal applied

### B Air Pollution

- 1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Emissions from Boilers (3 TPH & 1.5 TPH)
- 2 Status of online monitoring System (Stacks/ AAQ) If applicable : Yes, provided



3	Details about deviation in the details / stack of Air Emission / type of fuel if any already provided Board	:	No deviation
4	Detail of Stacks/ Chimney /Vents	:	Chimney (Metal round)
5	Whether Height of all stacks /Chimneys as per norms	:	Yes, 30 m
6	Capacity of D.G Sets	:	600 KVA & 62.5 KVA
7	Stack height of D.G Sets above programme and Whether as per norms	:	Yes, as per norms
8	Status of Acoustic Enclosure on D.G Sets	:	Yes, provided
9	Noise results of DG Sets Monitored during inspection	:	D.G.s not in operation during inspection
10	Type & Quantity of Fuel used Separate for each source)	:	Biomass Briquettes (1 TPD) & HSD (0.185 KLD for DG sets)
11	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	Required APCD
	(b) Provided or Not	:	Provided APCD on common stack attached to both boilers
	(c) Detail of APCD provided with detail of all Components.	:	Cyclone Dust collector & Baghouse filter
	(d) Whether Structurally adequate or Not	:	Yes
	(e) Whether operating APCD Satisfactorily	:	Working (air emission samples collected)
12	Whether provided separate flow meters in case of wet scrubber	:	NA
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	NA
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	NA
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	Provided sampling facility
16	General Remarks	:	

**C Water Consumption**

1	Sources of water supply	:	Borewell (3 No.s)
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	Yes, provided
3	Whether measuring devices has been sealed	:	Yes
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	Maintained logbook
5	Detail of Water Consumption per day / month	:	
	(a) Domestic Purpose	:	10 KLD



(b) Boiler / Cooling

95

30-40 KLD

(C) Industrial use (Easily Biodegradable)

660 KLD

(d) Industrial use (Not Easily Biodegradable)

Nil

(e) Other

-

6 General Remarks

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any

Domestic effluent generation from unit processes & Trade effluent generation from process

2 No. of outlets for discharge of effluent

Domestic 01 (Taken at ETP Inlet)

Trade 01

3 Quantity of Effluent in KLD

Domestic 8 KLD

Trade 660 KLD (as per CTO)

4 Status of Effluent Treatment Plant (ETP)

Sewage Treatment Plant (STP)

STP

ETP

(a) Required or Not:

Required

Required

(b) Installed or Not

Installed STP

Installed ETP

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

collection - Solid separator - equalization - chemical dosing - flocculation/coagulation - Primary clarifier - Aeration - Sec. clarifier II - Aeration II - Sec. clarifier II - Filtration (ACF & DMF) - Distribution

(d) Whether structurally adequate or Not

Yes, adequate

(e) Whether operating STP/ETP Satisfactorily

STP & ETP operating (samples collected)

(f) Whether provided online chemical dosing system/ pH meter

Yes

5 Mode of Discharge of effluent

Domestic STP - Taken at ETP Inlet after treatment

Trade ETP - Plantation - Irrigation, floor washing

6 Name of Water recipient body if any

NA

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

2 acre Plantation area outside premises (canal technology) Fish ponds approx. - 1.5 acre Green belt & horticulture area - 1.5 acre approx. For irrigation - 2 acres

8 Status of ZLD as per CPCB directions if applicable

NA

9 Whether provided flow meters on outlet & inlet on

Provided flow meters

ETP/ STP

10 Whether provided separate electricity meter on ETP/ STP

Provided



12

Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.

Yes, maintained

Status of online monitoring System, if applicable

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Yes, provided

General Remarks

**Hazardous Waste Management**

Category of Hazardous Waste generated as per Rules

Used oil (5-1), ETP Sludge (35-3)

Type & Qty. of Hazardous Waste generated

- (i) Incinerable -
- (ii) Recyclable - Used oil
- (iii) Disposable for landfill - ETP Sludge
- (iv) Total -

Stock-pile Quantity of Hazardous Waste

Used oil - 0.3 KL approx.

Mode of Disposal & treatment of Haz. Waste

Through TSDF & authorized recycler

Size of Hazardous waste storage site

Provided separate concrete floor room

Display board for Hazardous Waste at Factory Gate Provided or Not

Provided

Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity

Yes

Details of Hazardous Waste transported to service Provider

Yes

**Hazardous Chemicals Handling & Management and PLI Act, 1991**

List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity

Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991

NA

Name of insurer agency with date 7 validity of policy

Whether Hazardous chemicals handling & storage

Facility is adequate

(i) No unscientific handling or disposal of waste found at site.

(ii) No untreated (illegal) discharge of effluent observed within or outside the premises.

(iii) Unit has provided Bio-filter & movable jogggers for control of odour. During inspection, no foul or objectionable odour noticed in the surrounding area of the unit.

(iv) Samples from ETP, plantation trenches, fish pond, ground water from premises & surrounding field along with air emission has been collected.



Signature of the representative of the unit  
Name Designation & Address  
Inspection

Signature of the Officer / Officers  
of the Board who conducted the

*Mohsin Umar*

*[Signature]*  
25/3/2026  
25/03/26

D. S. Po Nith Name & Designation

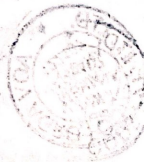
(Representative of complainant)  
Mohsin Umar

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Attendance Sheet - Inspection of M/s AOV Agro Foods Pvt. Ltd.  
village, Tapkan, Dist - Nuh

on 5/3/2026  
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Sl. No.	Name of officer/person	Designation & office	Contact No.	Sign
1.	Mehsin VMPA Khetoni (Complainant).	representative on behalf of Sarpanch	Mrs. Gausiya 8920086688	Mrs. Gausiya <i>M. VMPA</i>
2.	Manish Yadav	AEE, HSPCB	9582909942	Manish
3.	Ankit Yadav	BDO Nuh	9350775313	<i>Ankit</i>
4.	Navinendra Sarwan	DDPO, Nuh	9813488223	<i>Navin</i>
5.	Awanish Akok	Plant Area NOV Tapkan	9871644224	<i>Awanish</i>



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**HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA**

*Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com*

*Telephone No. – 0172-2577870-73*

No. HSPCB/Consent/ : 2817114GUNOCTE1319495

Dated:14/10/2014

To

**M/s : AOV AGRO FOODS PRIVATE LIMITED  
VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT  
GURGAON  
122001**

**Sub. : Issue of Consent to Establish from pollution angle .**

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of “Consent to Establish” with respect to pollution control of Water and Air is hereby accorded to the unit AOV AGRO FOODS PRIVATE LIMITED, for manufacturing of **meat**, with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 257 KL/Day i.e 252.0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 5.0 KL/Day for Domestic and the same should not exceed .
2. The above “Consent to Establish” is valid for 24 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board’s norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

#### **Specific Conditions**

#### **Other Conditions :**

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1. The unit will provide proper sampling arrangements on their stacks.
2. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986.
3. The unit will provide adequate effluent treatment plant and air pollution control measures as proposed to meet the prescribed standards under EP Rules, 1986.
4. The unit will comply all the guidelines prescribed for the slaughter houses.
5. The unit will not discharge the effluent beyond the prescribed standards.
6. The unit will ensure that effluent is not stagnate on the land for percolation.
7. The unit will ensure that sufficient land is provided for the treated effluent to be used through karnal technology.
8. The unit will comply all the provisions of HWM Rules, 2008.
9. The unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used

*Senior Environmental Engineer II, HQ*  
*For and on behalf of chairman*  
*Haryana State Pollution Control Board*

---It is system generated certificate no signature is required---



**HARYANA STATE POLLUTION CONTROL BOARD**  
**Regional Office,**  
**Gurgaon North Vikas Sada, 1st Floor, Near DC Court,**  
**Gurgaon Ph. 0124-2332775**

No. HSPCB/Consent/ : 2817115GUNOCTOHWM2348666

Dated:21/10/2015

To.

**M/s :AOV AGRO FOODS PRIVATE LIMITED**  
**VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT**  
**GURGAON NORTH**

**Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 21/10/2015 to 20/01/2016 for Trial production**

Please refer to your consent application received in this office on dated **2015-10-20** on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **AOV AGRO FOODS PRIVATE LIMITED** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.

7. A green belt (having sufficient tall and dense tree) around the factory should be provided.
8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
  - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
  - (ii) Composting in case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
  - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.  
 (b) The height of stack shall conform to the following criteria:  
 (i)  $H = 14.Q^{0.3}$  Where sulphur-dioxide is emitted.  
 $Q = \text{Sulphur dioxide emission as Kg/hr.}$   
 (ii)  $H = 74 Q^{0.27}$  where particulate matter is emitted.  
 $Q = \text{particulate matter emission as tonne/hr.}$  If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.  
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.  
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.  
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

**Specific Conditions :**

- 1 The unit shall submit analysis report/s for all air samples within period of trial consent
- 2 The unit shall obtain regular consent before the expiry of trial consent

**Other Conditions :**

*Regional Officer, Gurgaon North  
Haryana State Pollution Control Board.*

*---It is system generated certificate no signatory is required---*

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**HARYANA STATE POLLUTION CONTROL BOARD**  
**Regional Office, Gurgaon North Vikas Sada, 1st Floor, Near**  
**DC Court, Gurgaon Ph. 0124-2332775**

No. HSPCB/Consent/ : 2817115GUNOCTO2348666

Dated:21/10/2015

To

**M/s :AOV AGRO FOODS PRIVATE LIMITED**  
**VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT**  
**GURGAON NORTH**

**Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, from 21/10/2015 - 20/01/2016 for Trial production.**

Please refer to your consent application received in this office **2015-10-20** on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **AOV AGRO FOODS PRIVATE LIMITED** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **252 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 3700.0 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **21/10/2015 - 20/01/2016**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.  
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

- 1 The unit shall submit analysis report/s for all water samples within period of trial consent.
- 2 The unit shall obtain regular consent before the expiry of trial consent

**Other Conditions :**

***Regional Officer, Gurgaon North  
Haryana State Pollution Control Board.***

---It is system generated certificate no signature is required---

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**HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA**

*Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com*

*Tele Fax No. – 0172-2577870-73*

**No. HSPCB/Consent/ : 2817116GUNOCTOHWM2418592**

**Dated:01/03/2016**

To.

**M/s :AOV AGRO FOODS PRIVATE LIMITED  
VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT  
GURGAON NORTH**

**Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 21/01/2016 to 30/09/2016**

Please refer to your consent application received on dated **2015-12-24** in Regional Officer , Gurgaon North on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **AOV AGRO FOODS PRIVATE LIMITED** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
  - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
  - (ii) Composting in case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
  - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.  
 (b) The height of stack shall conform to the following criteria:  
 (i)  $H = 14.Q^{0.3}$  Where sulphur-dioxide is emitted.  
 $Q$  = Sulphur dioxide emission as Kg/hr.  
 (ii)  $H = 74 Q^{0.27}$  where particulate matter is emitted.  
 $Q$  = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.  
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
  1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
  2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

**Specific Conditions :**

**Other Conditions :**

1. That the unit will run and maintain its STP/ETP/APCM regularly and properly , will provide separate energy meter on their STP/ETP/APCM and maintain the Log Book for energy consumption of STP/ETP/APCM and chemicals used daily for the STP/ETP . 2.That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 3.That the unit will adopt cleaner technology thereby reducing pollution load. 4.That the unit will provide inter locking arrangement of DG set with STP/ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 5.That the unit will not discharge any untreated effluent inside and outside its premises 6.Unit will provide separate flow meter at Inlet/ Outlet of STP/ETP for which separate log book will be maintained. 7.That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 8.That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. 9.That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

*Regional Officer, HQ  
For and be'half of chairman  
Haryana State Pollution Control Board,  
Panchkula.*

*---It is system generated certificate no signature is required---*



# 111

## HARYANA STATE POLLUTION CONTROL BOARD C-11, SECTOR-6, PANCHKULA

Website – [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcb.pkl@sifymail.com](mailto:hspcb.pkl@sifymail.com)

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2817116GUNOCTO2418592

Dated:01/03/2016

To

M/s :AOV AGRO FOODS PRIVATE LIMITED  
VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT  
GURGAON NORTH

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **21/01/2016 - 30/09/2016**

Please refer to your consent application received on dated **2015-12-24** in Regional Officer, Gurgaon North on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **AOV AGRO FOODS PRIVATE LIMITED** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **252 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 3700.0 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **21/01/2016 - 30/09/2016**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.  
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

**Other Conditions :**

1. That the unit will run and maintain its STP/ETP/APCM regularly and properly , will provide separate energy meter on their STP/ETP/APCM and maintain the Log Book for energy consumption of STP/ETP/APCM and chemicals used daily for the STP/ETP . 2.That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 3.That the unit will adopt cleaner technology thereby reducing pollution load. 4.That the unit will provide inter locking arrangement of DG set with STP/ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 5.That the unit will not discharge any untreated effluent inside and outside its premises 6.Unit will provide separate flow meter at Inlet/ Outlet of STP/ETP for which separate log book will be maintained. 7.That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 8.That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. 9.That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

*Regional Officer, HQ  
For and be'half of chairman  
Haryana State Pollution Control Board,  
Panchkula.*

*---It is system generated certificate no signature is required---*



**HARYANA STATE POLLUTION CONTROL BOARD**

**Regional Office Nuh, Shed No. 1, Roz Ka Meo  
Industrial Area, Tehsil – Nuh, District – Nuh  
(Mewat), Haryana - 122103.**

**Email:- hspcbrouh@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313103726GSMWCTO121076899**

**Dated:13/01/2026**

To.

M/s :AOV AGRO FOODS PRIVATE LIMITED  
VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT

Subject: Grant of consent to operate to M/s AOV AGRO FOODS PRIVATE LIMITED.

Please refer to your application no. 121076899 received on dated 2025-09-19 in regional office Nuh. With reference to your above application for consent to operate, M/s AOV AGRO FOODS PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2025 - 30/09/2028
<b>Industry Type</b>	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	3700.0
<b>Total Land Area(Sq. meter)</b>	41664.0
<b>Total Builtup Area(Sq. meter)</b>	7080.0
<b>Quantity of effluent</b>	
1. Trade	660.0 KL/Day
2. Domestic	8.0 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank/ Sock pits
2. Trade	for irrigation
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	50 mg/l
4. O&G	10 mg/l
5. pH	6.5-8.5

Number of stacks	2
<b>Height of stack</b>	
1. Stack attached with boiler 1.5 Ton/hr and 3 ton /hr	30 meter
2. Stack attached with DG set (600 KVA AND 62.5 KVA)	6 meter
<b>Emission parameters</b>	
1. SPM	80 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Sheep and Goat meat	45 Metric Tonnes/day
2. Chicken meats	45 Metric Tonnes/day
3. Ready to eat meat	10 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. BOILER	1.5 Ton/hr
2. BOILER	3 Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Diesel in DG sets 600 KVA and 62.5 KVA	0.185 KL/day
2. Agrowaste	1000 KG/day
<b>Raw Material Details</b>	
Sheep and Goats	4000 Numbers/Day
Chickens	32000 Numbers/Day

*Regional Officer, Nuh  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity

of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

**Specific Conditions :**

1. This CTO application of the said unit is considered subject to the final outcome of pending OA No.879 of 2022 before Hon'ble NGT and the said unit shall be bound to obtain the Environment Clearance to continue operation if, any such directions will be passed by Hon'ble NGT for slaughter houses of similar category & OA No. 1149/2024 & other I.A in this matter pending before Hon'ble NGT. Further the said consent shall also be subject to any other orders/directions passed by Hon'ble NGT /MOEF&CC, CPCB or HSPCB in the matter and the unit shall not claim any equity on the basis of investment. 2. Unit shall strictly ensure that no pollution/odour problem or nuisance occurs to any type of establishment/persons in the nearby area and if any complaint is received, unit shall be liable for action such as closure, revocation of CTE/CTO, imposition of EC along with legal action under the provisions of Air, Act, 1981 & as amended through Jan Vishwas Act, 2023, Water Act, 1974, EP Act, 1986, EP Rules, Environmental Compensation as per policy order dated 22.12.2021, if found in violation/non complying. Further, this CTO so granted is on the basis of detail submitted by the unit in online application, CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage. 3. Unit will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board.. 4. Unit will obtain all necessary clearance from all concerned departments/Authorities before starting production activity. 5. Unit will ensure adequate measures such as Bio filters, mist spray ducting system in the rendering plant area, hide storage area, 10 no of perfume foggers, barricade, etc to control/mitigate any odour issues. 6. The unit will ensure robust and continuous operation of STP/ETP/APCM along with maintenance of proper record/logbooks. 7. The unit will operate the project only on the land for which Town and Country Planning Department has accord NOC/CLU permission. 8. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules and operate only as per the conditions/directions of CAQM w.r.t DG sets. 9. Unit will apply for renewal CTO/ CTE Extension at least 90 days before expiry date of this CTO. 10. That in case any additional charges / fees / penalty etc. are found payable towards this CTO as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 11. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent. 12. Unit will use underground water after obtaining approval from concerned authority i.e HWRA. 13. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 14. That the project proponent shall not start the production before obtaining all necessary clearances and other licenses issued by different authorities, committee formed for slaughter houses. 15. Unit will not use in their DG set as a fuel i.e. pet coke, furnace oil and LSHS etc and only use fuel as per CAQM, CPCB, HSPCB directions/guidelines 16. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants, as per applicability. 17. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible, if applicable. 18. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc, if applicable. 19. Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of

treated waste water. 20. A detailed water harvesting plan may be submitted by the project proponent, as per applicability. 21. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB. 22. Unit will apply for the renewal of CTO 90 days before expiry of this CTO. 23. Unit shall strictly comply the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, CAQM, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE/CTO so granted shall be revoked without giving any further notice.. 24. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 25. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE, so granted shall be revoked automatically & legal action will be initiate against the project proponent. 26. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 27. Unit will ensure installation & regular operation of online continuous effluent/emission monitoring devices on outlet of effluent and emission source and connect with HSPCB and CPCB server. 28. Unit will operate with 1 no. Biomass fired boiler (6 TPH) with Raw material i.e. (Buffalo- 1500 Number/Day, Goat & Sheep- 2000 Number/Day, Chicken – 20000 Number /days). The products i.e. ( Buffalo Boneless Meat – 225 MT/Day, Goat & Sheep Meat- 30 MT/Day, Frozen Chicken Meat- 10 MT/Day, MBM AND TALLOW- 100 MT/Day). 29. Unit will not use in their process any unapproved fuel i.e. pet coke, furnace oil, LSHS, etc and will use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. or biomass briquettes as prescribed by CAQM. 30. Unit will not discharge any type of effluent in drains /nallahs/channels /canals and rivers etc. without prior approval of the board. 31. Unit will not change the quantity of domestic effluent/trade effluent /Air emission without prior permission of the Board. 32. Unit will comply all the directions mentioned in notification S.O.270(E)dated 26.03.2001. 33. Unit will install bio gas plant in the premises of the unit and use bio gas as a fuel as applicable. 34. Unit will dispose of all the wastes scientifically as per guidelines, directions, rules and advisories issued by National Green Tribunal, MOEF, CPCB, HSPCB, ULB department, District Administration, FSSAI, AWBI and other authorities/ agencies and Hon'ble Courts. 35. Unit will comply with all the directions issued by CAQM regarding the dust emissions, Gensets, etc. 36. Unit will strictly comply with the Biomedical waste management rules, hazardous waste management rules, solid waste management rules, e-waste rules, battery waste rules, noise rules. 37. Unit shall strictly comply with the guidelines issued by CPCB for slaughter houses. 38. Unit will complied all the directions mentioned in notification S.O.270(E)dated 26.03.2001 and amended time to time. 39. The unit shall make all the arrangement for odor control and comply with guidelines of CPCB for control of Odor and take all steps to ensure that there is no environmental pollution, nuisance odour due to operation of the unit. 40. unit shall ensure safe and proper disposal of solid waste {Type I (Vegetable matter such as rumen, stomach and intestinal contents, dung, agriculture residues etc) and Type II (Animal matter such as inedible offal, tissues, meat trimmings, waste and condemned meat, bones etc.)} through suitable technology. 41. If in physical verification distance from village, Abadi/Lal Dora, from Educational Institution and other relevant distances found less than prescribed distances, this CTE/CTO will be automatically revoked without any further notice. 42. Unit will deposit environmental compensation as assessed /finalized by ECAC, failing which CTO so granted shall be revoked. 43. Unit will deposit CTO

fees/any due found due at any stage. 44. The max permissible Emission standards for Particulate Matter (PM) emissions for the biomass fuelled boilers shall be 80 mg/Nms; however, such industries shall aim for an emission level of 50 mg/ Nm<sup>3</sup>, through suitable technology upgrades and installation of requisite air pollution control devices such as bag filters, cyclonic filters, wet scrubbers, ESPs etc., to be decided by the individual units based on their onsite technical requirements.

**AKANSHA  
TANWAR**

Digitally signed by  
AKANSHA TANWAR  
Date: 2026.01.13 19:45:08  
+05'30'

***Regional Officer, Nuh***

***Haryana State Pollution Control Board.***





Pond 3

Pond 2

Pond 1

Plantation Site 2

120

Annexure-R/8

Plantation Site 1

Effluent Treatment Plant

Bio Filter

Rendering Plant

Agricultural Field

37





123

Annexure-R/11





124



Annexure-R/12



**NATIONAL PROGRAM FOR NON-COMMUNICABLE DISEASES**

**DISTRICT NUH - 122108**

EMAIL ID- [ncdcellmewat@gmail.com](mailto:ncdcellmewat@gmail.com)

Landline No - **01268-298018**

क्रमांक :- NCD/CS/2025-26/2705

दिनांक :- 30-03-2026

प्रेषक

सिविल सर्जन

नूँ।

प्रेषित

उपायुक्त महोदय

जिला नूँ।

- विषय: - टपकन ग्राम के सरपंच द्वारा लगाई गई शिकायत के सन्दर्भ में सूचना देने बारे।

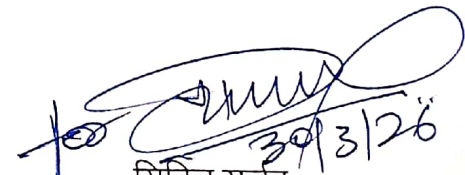
उपरोक्त विषय के सन्दर्भ में आपको यह सूचित किया जाता है की टपकन ग्राम के सरपंच द्वारा आपके समक्ष ए०ओ०वी० एगो प्राईवेट लि० कम्पनी की शिकायत की गई थी जिसमे ए०ओ०वी० एगो प्राईवेट लि० कम्पनी के द्वारा टपकन ग्राम के लोगो में कैंसर, टीबी और हार्ट अटैक से की बीमारी फैलना बताया गया था। इस शिकायत पत्र में उन्होंने कुल 64 ग्रामीणों की सूचि प्रदान की जिसमें 15 ग्रामीणों में कैंसर, 23 ग्रामीणों में टीबी तथा 24 ग्रामीणों में हार्ट अटैक की बीमारी से ग्रस्त होने की सुचना थी।

इस सन्दर्भ में स्वास्थ्य विभाग नूँ द्वारा जाँच करने पर यह पाया गया की 15 में से 13 लोग कैंसर से ग्रस्त हुए थे जिनमे जीभ के कैंसर के 02 मरीज, मुँह के कैंसर के 02 मरीज, रक्त के कैंसर के 02 मरीज, फेफड़े के कैंसर के 01 मरीज तथा 06 मरीजों की सुचना उनके परिजनों द्वारा उपलब्ध नहीं करवाई गई।

उपरोक्त सभी कैंसर के मुख्यता: धूम्रपान, तम्बाकू चबाना तथा अनुवांशिक कारण है। टीबी का रोग केवल टीबी से ग्रस्त मरीज के खासने या छीकने से फैलता है तथा यह रोग Mycobacterium TB जीवाणु द्वारा होता है। हार्ट अटैक कई कारणों से हो सकता है जिनमे मुख्यता: धूम्रपान, मद्यपान और खराब जीवन शैली कारण है।

ग्रामीणों द्वारा लगाए गई शिकायत में कैंसर, टीबी तथा हार्ट अटैक की बीमारियों का फैलना बताया गया है परंतु वैज्ञानिक दृष्टिकोण से यह संभव नहीं है क्योंकि किसी भी वैज्ञानिक अनुसन्धान में कसाईखानों से निकलने वाली दुर्गंध से ये सभी बीमारियों का उद्भव होना नहीं पाया गया है।

यह आपको सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित किया जाता है

  
30/3/26  
सिविल सर्जन  
नूँ।

135 CWP-29916-2025 (O&amp;M)

MAISA V/S STATE OF HARYANA AND OTHERS

Present: Mr. Sarfaraj Anjum Mor, Advocate, for the applicant/petitioner.

Mr. Saurabh Mago, DAG, Haryana.

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CM-1052-CWP-2026

Allowed as prayed for.

Main case

Adjourned to 16.03.2026.

To be heard alongwith CWP-14604-2024.

[DEEPAK SIBAL]  
JUDGE

09.03.2026  
*shamsher*

[LAPITA BANERJI]  
JUDGE